

involvement of international organisations like ILO, UNICEF etc in child welfare efforts in the carpet industry, introduction of "Kaleen" label on export of carpets by Carpet Export Promotion Council as a hall mark of commitment of exporters for producing carpets without child labour; strengthening of enforcement measures etc.

Textile Mills in Tamil Nadu

2468. SHRI N. THALAVI SUNDARAM: Will the Minister of TEXTILES be pleased to state:

(a) the total number of textile mills in Tamil Nadu and their capacity for production, as on date;

(b) what is the required capacity to meet the demand and the funds required; and

(c) the specific steps taken to achieve the desired results, including participation of the private sector?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) As on 31.12.1998, there were 829 cotton/man-made fibre textile mills in Tamil Nadu with the following installed capacity:—

Spindles	Rotors	Looms
12093525	98241	5770

(b) and (c) Most of the cloth production is in the private sector and Government do not provide funds for running the private sector mills. The per capita availability of cloth in the country has increased from 17.30 Sq. metres in 1980-81 to 30.78 Sq. metres in 1997-98. Per capita consumption, on the other hand, has increased from 13.43 metres in 1980 to 14.40 metres in 1993. Various steps have been taken by the Government to increase production and availability of cloth to the people including simplification of procedures for obtaining industrial license, removal of many controls and regulations, and bottlenecks in export promotion. All these measures contributed to the increase in production of cloth. Recently, the Government have approved the Technology Upgradation Fund Scheme to offer interest reimbursement to eligible units through nodal Financial Agencies to upgrade technology.

Sick Textile Units

2469. SHRI KHAN GHUFRAN ZAHIDI: Will the Minister of TEXTILES be pleased to state:

(a) the number of sick textile units in the country;

(b) whether Government have a proposal to announce a package for restart of these sick textile units; and

(c) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) As per the information made available by Board for Industrial and Financial Reconstruction (BIFR), the number of textile mills registered with BIFR is 399 as on 31.1.99. (b) and (c) Government has established Board for Industrial and Financial Reconstruction (BIFR) under the Sick Industrial Companies (Special Provisions) Act, 1985 to tackle problems of sickness. Government has also set up an Expert Committee to have a fresh look at the existing Textile Policy. One of the terms of references of the said Committee is to review the measures taken so far for tackling sickness in the textile industry and to make suggestions for improving the economic viability of the textile industry as also to identify steps which would be necessary to prevent and tackle sickness in the industry, including the need for structural adjustments through re-deployment of labour and capital.

Enquiry Against Director (Handicrafts), Eastern Region

**2470. SHRI ROMANDLA
RAMACHANDRAIAH:
SHRI YERRA
NARAYANASWAMY:
SHRI K. M. SAIFULLAH:**

Will the Minister of TEXTILES be pleased to state:

(a) whether any enquiry is being conducted against incumbent Director (Eastern Region) of the office of the Development Commissioner (Handicrafts), in respect of alleged sanctions made to non-existent NGOs, while he was at the headquarters office;

(b) whether the official also acquired flat and vehicle, without intimation and not

showing flat rent as income in his income tax return; and

(c) if so, the action taken for misuse of power and to ensure punishment of the guilty and corrupt?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) Yes, Sir.

(b) and (c) Some complaints have been received in this regard and a preliminary enquiry has been conducted. It is a premature stage to take a decision on action to be taken on punishment.

Carpet Industry in Andhra Pradesh

2471. SHRI YERRA NARAYANA-SWAMY: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that the Textile Commissioner is monitoring the health of carpet industry in Andhra Pradesh;

(b) whether it is also a fact that no marketing guidance has been offered to the entrepreneurs;

(c) if so, what are the details of steps proposed to give more attention to this industry;

(d) whether any report on the potential of Carpet industry in Elum in West Godavari district in the State has been received; and

(e) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) No, Sir. The promotion and development of carpet industry comes under the purview of the Development Commissioner (Handicrafts).

(b) and (c) The Carpet Export Promotion Council is providing assistance for marketing to its member exporters including five exporters from Andhra Pradesh by giving opportunities for participation in buyer-seller meets in India and abroad, and through other promotional activities. Moreover, exporters of carpets including from Andhra Pradesh avail various export incentives viz duty draw back, concessional rate of duty on import of raw wool etc.

(d) and (e) To promote potential of carpet industry in the West Godavari district of

Andhra Pradesh, the Government of India is running six Departmental Carpet Training Centres for Advanced Training, Massive Training and Washing and Finishing Training.

परिधान (गारमेट्स) कोटे संबंधी इलेक्ट्रॉनिक हस्तांतरण योजना (ई. टी. एस.)

2472. श्री बी. पी. यादव: क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या परिधान निर्यातकों को इलेक्ट्रॉनिक हस्तांतरण योजना (ई. टी. एस.) के अंतर्गत परिधानों का कोटा परस्पर परिवर्तित कर लेने की अनुमति दे दी गई है; और

(ख) यदि हां, तो कब तथा यदि नहीं, तो इसके क्या कारण हैं?

वस्त्र मंत्री (श्री कशीराम राणा): (क) और (ख) अपैरल निर्यात संवर्धन परिषद ने इलेक्ट्रॉनिक अंतरण योजना (ई. टी. एस.) में छूट देते हुए 8.2.1999 से 8.4.1999 तक की 60 दिनों की अवधि के लिए बिना किसी प्रतिबंध के पारस्परिक अंतरण करने की अनुमति दी है।

परिधान निर्यातकों की समस्या

2473. श्री बी.पी. यादव:

श्री एस. एम. कुप्पा:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या परिधान निर्यातकों की सहायता करने के लिए 25,000 करोड़ रुपये की निधि संबंधी मामला सरकार के विचारधीन है; यदि हां, तो तत्संबंधी ब्यौर क्या है और समग्र निधि कितनी है;

(ख) परिधान निर्यातकों ने किस मूलभूत समस्या की ओर सरकार का ध्यान दिलाया है और उनकी समस्याओं के पीछे क्या-क्या प्रमुख कारण हैं;

(ग) पिछले दो वर्षों के दौरान निर्यात किए गए परिधानों का वर्ष-वार ब्यौर क्या है;

(घ) देश के कुल निर्यात में कपड़ा उद्योग का प्रतिशत कितना है;

(ङ) परिधान निर्यातकों के लिए उक्त भाग (क) में वर्णित निधि कब तक स्थापित किए जाने का प्रस्ताव है; और

(च) तकनीकी जानकारी की सहायता से दी जाने वाली सुविधाओं का ब्यौर क्या है?

वस्त्र मंत्री (श्री कशीराम राणा): (क), (ङ) और (च) सरकार ने परिधान क्षेत्र सहित वस्त्र और फटेसन